

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 170/TL/2012

Subject : Application for grant of inter-State transmission licence to ACB India Ltd .

Date of hearing : 19.3.2013

Coram : Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : ACB India Limited, Gurgaon

Respondents : Power Grid Corporation of India Limited, Gurgaon
Spectrum Coal and Power Ltd., Gurgaon
Maruti Clean Coal and Power Limited, Raipur

Parties present : Shri B.P.Patil, Senior Advocate, ACBIL
Shri Sanjeev K. Bhardwaj, Advocate, ACBIL
Shri H.M.Jain, ACBIL
Shri P.J.Jani, GUVNL
Shri S.R.Narasimhan, POSOCO
Shri Y.K.Sehgal, CTU
Ms. Manju Gupta, CTU

Record of Proceedings

The Commission observed that CTU in its reply has submitted that the line from ACBIL to WR pool has been built by the petitioner as a dedicated transmission line. However, CEA in its letter dated 28.2.2013 has not submitted any specific comments on the ground that no specific query was raised by the Commission.

2. Learned senior counsel for the petitioner submitted that none of the respondents have any objection for sharing of the dedicated transmission line of the petitioner by other group companies. Even CTU has not raised any objection for treating it as a shared dedicated transmission line.

3. The representative of the CTU submitted that an agreement has already been entered into between petitioner and MCCPL and all the issues have been dealt with in the agreement.

4. The representative of the POSOCO submitted that in case of a dedicated transmission line shared between more than one entity, issues of scheduling, metering and accounting would arise which needs to be addressed. In response, the representative of the petitioner submitted that issue of energy accounting, metering, scheduling and settlement of UI was discussed in the meeting held on 25.1.2012.

5. The Commission directed the POSOCO to file its comments on affidavit, with an advance copy to the petitioner, on or before 9.4.2013. The petitioner may file its rejoinder, if any, by 12.4.2013.

6. The petition shall be listed for hearing on 16.4.2013.

By order of the Commission,

**Sd/-
(T. Rout)
Joint Chief (Law)**